



भारत सरकार

GOVERNMENT OF INDIA

कारपोरेट कार्य मंत्रालय

MINISTRY OF CORPORATE AFFAIRS

कार्यालय, प्रादेशिक निदेशक उत्तर-पश्चिम क्षेत्र

OFFICE OF THE REGIONAL DIRECTOR, NORTH-WESTERN REGION,

आर.ओ.सी. भवन, रूपल पार्क के सामने, अंकुर बस स्टैण्ड के पास,

ROC BHAVAN, OPP. RUPAL PARK, NR. ANKUR BUS STAND,

नारणपुरा, अहमदाबाद गुजरात (NARANAPURA, AHMEDABAD (GUJARAT) .380013

No. RD(NWR)/ Mediator Pannel/sec.442/2022 /4) 35 Date - 10.03.2022

**NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS  
MEDIATOR OR CONCILIATOR**

The Ministry of Corporate Affairs (MCA) has vide Notification No. GSR 877 (E) dated 09.09.2016 empowered the Regional Director(s) to prepare and maintain / update a panel of eligible experts who are willing to be appointed as mediator or conciliator in respective Regions in pursuance of Rule 3 of the Companies (Mediation and Conciliation) Rules, 2016 read with Section 442 of the Companies Act, 2013. The panel shall be placed on the website of Ministry of Corporate Affairs or any other website as may be notified. The copy of said Rules is available on the MCA website ([www.mca.gov.in](http://www.mca.gov.in))

2. Accordingly, applications are invited from eligible persons who are interested in getting empanelled as mediators or conciliators with the Regional Director, Northwest Region, Ahmedabad. The applicant must be a citizen of India.
3. The interested persons shall apply in Form no. MDC-1 (annexed to the Companies (Mediation and Conciliation Rules, 2016 (format enclosed). The application should be submitted through email ([rd.northwest@mca.gov.in](mailto:rd.northwest@mca.gov.in)) as well as in the physical form on the abovementioned address with supportive documentary evidence within the specified timelines.
4. The persons willing to be empaneled as Mediators or Conciliators shall not be qualified for being empanelled as Mediators or Conciliators unless he:
  - (a) has been a Judge of the Supreme Court of India ; or
  - (b) has been a Judge of a High Court ; or
  - (c) has been a District and Sessions Judge ; or

(d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force ; or

(e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience ; or

(f) Is a qualified legal practitioner for not less than ten years ; or

(g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary ; or

(h) has been a Member or President of any State Consumer Forum ; or

(i) is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation.

5. The applicants are advised to mention their correct and active e-mail addresses and mobile number in the application. The Directorate reserves the right to make the correspondence through e-mail only.

6. The last date for receiving application is 28.03.2022 before 5: 00PM.. The application received without documentary evidence in respect of qualification shall be rejected without notice.

  
L R MEENA  
REGIONAL DIRECTOR

# ANNEXURE - 1

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(i)]

## FORM MDC-I

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

To

The Regional Director \_\_\_\_\_

I ..... S/o or D/o or W/o\* ..... resident of  
..... (address) am hereby pleased to offer my services as  
Mediator or Conciliator so as to take up any assignment or matters referred  
by the Central Government at the places furnished hereunder:

1. \_\_\_\_\_ 2. \_\_\_\_\_ 3. \_\_\_\_\_ 4. \_\_\_\_\_

I possess requisite qualifications and experience in the following fields for the past \_\_\_\_\_ years. In this regard, my resume or an illustrative memoranda as to my qualifications, experience, notable achievements with relevant proofs and declaration are enclosed hereto in two sets duly attested.

Area of Experience in brief:

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I shall abide by the Companies (Mediation and Conciliation) Rules, 2016 and such other relevant rules or Code of Conduct or Guidelines as may be specified from time to time.

I state that upon the receipt of the intimation of offer of empanelment, the necessary documentation shall also be executed.

I request you to consider my application for empanelment in the Panel.

Place :

Dated :

Signature

Encl :

(Seal)

\*Strike off whichever is not applicable.